36

## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 109/NCLT/AHM/2017 CA(CAA) No. 81/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.11.2017</u>

Name of the Company:

West Coast Foods Pvt Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NAVIN PAHWA

SR. AAV

PETITIONER

+--

RITU SHAH

VCA

## **ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of service of notice on secured creditor filed.

None of the secured creditors present.

It is for the petitioner company to get the approval of the scheme by the creditors either in the meeting convene by the Court or by way of consent affidavits.

This tribunal cannot presume consent of creditors, on the ground that creditors did not appeared in the Court convene meeting and in response to notice issue by this Tribunal.

It is for the Petitioner to obtain the consent of the creditors.

List the matter on 06.12.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 06th day of November, 2017.